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MESSAGE FROM THE LOK SABHA

THE DOCK V ORKERS (REGULATION OF EMPLOYMENT) AMENDMENT BILL, 1970

SECRETARY: Sir, I have to report to the House the following message received from the I,ok Sabha, signed by the Secretary of th Lok Sabha:—

"I am directed to inform Rajya Sabha that the DOCK Workers (Regulation of Employment) Amendment Bill, 1967, which was passed by Rajya Sabha at its sitting held o i the 5th December, 1967, has been passed by Lok Sabha at its sitting held on the tOth August, 1970, with the following amendments:—

E JACTINO FORMULA

1. Page, 1 line 1, for Eighteenth substitute Twenty-first'.

CLAUSE 1

- 2. Page 1, line 4, for '1967' substitute '1970"
- 2. 1 am, th refore, to return herewith the said Bill ii accordance with the provisions of rule 1 1 of the Rules of Procedure and Conduct of Business in Lok Sabha with the request that the concurrence of Rajya Sabha in the sa d amendments be communicated to Lok Sabha."

Sir, I lay tin Bill on the Table.

MR. DEPU PY CHAIRMAN: The House stands a Ijourned till 2 P.M.

The House then adjourned for lurch at one of the clock.

The House reassembled after lunch at 2 of the clock, the VICE-CHAIRMAN (SHRI BANKA BEHARY DAS) in the Chair.

ANNOUNCEMENT RE ARREST OF SHRI BHOLA PRASAD

THE VICE-C rfAlRMAN: I have to inform Members that I have received the following telegr, m dated the 11th August, 1970 from the Sub-Divisional Magistrate, Jamul (Mongh):—

Subject 1: nd-grab agitation by CPI (R) Shri Bh< la Prasad M.P. has been

arrested under Section 151 Cr.P.C-and produced before court at 4.30 P.M-on 10-8-70 BQ Halsi Police District Monghyr. He violated the prohibitory orders under Section 144 Cr.P.C. and excited the mob to grab land at village Chhathiair PS Halso. Detailed report in this connection will follow."

MOTION REGARDING THE FOURTH FIVE YEAR PLAN, 1969—74 Conid.

SHRI T. CHENGALVAROYAN (Tamil Nadu): Mr. Vice-Chairman, Sir, I was on the penultimate part of my speech and I should like to refer to th; very important provision and impact of the Fourth Five Year Plan on the prospects of public sector undertakings. The massive outlay of nearly 60 per cent of the total outlay of the Plan on the public sector investment augurs very well for generating sufficient economic momentum. If it is to sustain the rate of growth, may I, Sir, take this opportunity of most respectfully reminding not only the Government but ourselves, that the public undertakings must turn a new leaf in their career? It has to be recognise that no public sector undertaking in a socialist endeavour can ever to be successful and really purposeful if it does not have, what they call, the autonomy of the Government and flexibility of operation. I hope that those who are in charge of the affairs of this nation would take very serious note of this important expectation of the public undertakings. As it is, these public undertakings with their inefficiency, inadequate and pitiable performance make us feel that they arc not so much public undertakers, and let not this Plan be an underwriter of such a calamity.

Mr. Vice-Chairman, Sir, my next reference will be to the very important provision for agricultural production and industrial output. I have no complaint with regard to the allocation for agricultural improvement, but one thing that strikes me as rather staggering is that this expectation of, what they call, the gestation period, and the effects of the very many minor and major irrigation schemes should not be extended for a period of 20 years but they must be staggered to a period of 10 years. As regards the industrial output and the 1 expectation of the rate of growth, the average i rate of growth that we have so far seen does